

**FIR No. Unknown
PS Moti Nagar**

13.07.2020

This is an application put up before Court by Reader stating that application u/s 457 CrPC seeking unfreezing of account No. 015501530123 ICICI Bank, Punjabi Bagh and 50100277147422 HDFC Bank, Parel, Mumbai-5 has been received from the office of Ld. CMM (West District).

Present: Ld. APP for the State
Ld. Counsel Sh. Chirag Madan joined through Cisco Webex.

On inquiry from Court, Ld. Counsel submitted that FIR number is not available. He further submitted that account was freezed by PS Moti Nagar, however, he could not furnish FIR number.

Perusal of aforesaid application shows that FIR number is not mentioned. Therefore, application stands dismissed for want of clarity and not mentioning of FIR number as Court is unable to appreciate the case in which account of applicant is freezed.

Copy of this order be sent on e-mail ID / whatsapp number of Ld. Counsel.

[RAKESH KUMAR-II]
Duty MM-II(West District)
THC/Delhi/13.07.2020

①

FIR No. 0328/2020
PS Mundka
State Vs. Radhya Shyam & Ors.
U/s 33/38 Delhi Excise Act

13.07.2020

This is an application for release of vehicle No. DL9ER-7097 on superdari.

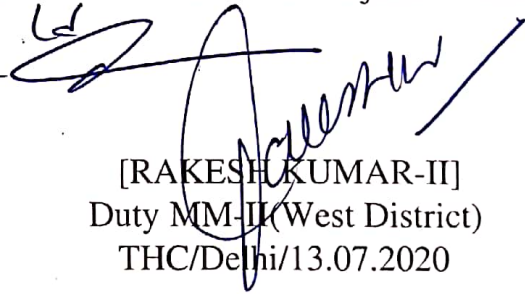
Present: Ld. APP for the State
Ld. Counsel Sh. Raj Kumar for applicant

Present application is filed for release of aforesaid vehicle.

Perusal of FIR shows that allegation is that accused was carrying illicit liquor on e-rickshaw and liquor bottles were recovered from under the seat of e-rickshaw. At the very outset, it is relevant to note that this Court has no jurisdiction to release the vehicle u/s 58D read with Section 61 Excise Act for commission of offence under Excise Act.

Therefore, present application stands dismissed for want of jurisdiction.

*Copy of order sent to Ld
counsel for applicant*


[RAKESH KUMAR-II]
Duty MM-II (West District)
THC/Delhi/13.07.2020

*payal
13/7/2020*

**FIR No. 343/2020
PS Mundka (West)
State Vs. Ishu
U/s 33 Excise Act**

13.07.2020

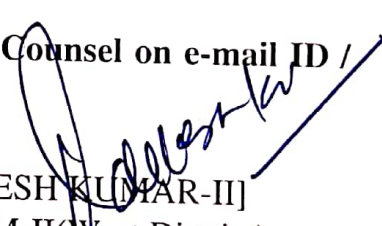
This is an application for bail moved on behalf of accused / applicant Ishu.

Present: Ld. APP for the State
Ld. Counsel for applicant joined through Cisco Webex.
Reply of bail application perused.
Submissions heard.

In the case in hand, recovery has been effected. Interrogation is not required. In the view of the Court, no purpose would be served by keeping accused in JC. Therefore, accused is admitted to bail on furnishing of Bail Bonds in the sum of Rs.10,000/- alongwith one surety of like amount.

Bail application stands disposed off.

Copy of this order be sent to Ld. Counsel on e-mail ID / whatsapp number.


[RAKESH KUMAR-II]
Duty MM-II(West District)
THC/Delhi/13.07.2020

**FIR No. 44/2020
PS Kirti Nagar
State Vs. Ashok Lamba
U/s 3 DPDP Act**

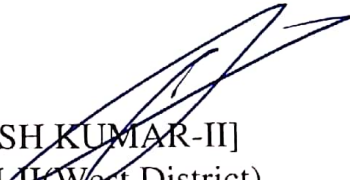
13.07.2020

Chargesheet u/s 3 DPDP Act filed.

Present: Ld. APP for the State

IO ASI Narender in person

Chargesheet be sent to concerned Court for 15.07.2020.


[RAKESH KUMAR-II]
Duty MM 4 (West District)
THC/Delhi/13.07.2020

1A

**FIR No. 315/2020
PS Kirti Nagar
State Vs. Chandan
U/s 25/54/59 Arms Act**

13.07.2020

This is an application for status report on behalf of accused Chandan S/o Nageshwar Paswan for clarification regarding reason for not releasing accused Chandan.

Present: Ld. APP for the State

Ld. Counsel Sh. Mohd. Iliyas for applicant.

It is submitted by the Ld. Counsel that he wants to withdraw the present application. Separate statement of counsel recorded in this regard on the application itself. In view of the statement, application stands dismissed.

[RAKESH KUMAR-II]
Duty MM-II (West District)
THC/Delhi/13.07.2020

FIR No. 207/2020
PS Patel Nagar

13.07.2020

This is an application for release of vehicle bearing registration No. DL10SW-3436.

Present: Ld. APP for the State
Applicant / registered owner Ghanshyam Kumar Singh @
Ghanshyam with Ld. Counsel Sh. Gaurav Sharma.

Reply filed by the IO stating that State has no objection if the vehicle be released to the rightful owner.

Reply filed by the IO. As per reply, State has no objection in releasing the vehicle.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014**, the vehicle in question bearing registration number **DL10SW-3436** be released to the applicant on furnishing **Indemnity Bond in the sum of Rs.20,000/-**. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet.

Copy of this order be given dasti to applicant.

Copy of this order be sent to the SHO concerned for compliance.

Copy Recieved


Ghanshyam

8929780091

13/07/20

[RAKESH KUMAR-II]
Duty MM-II(West District)
THC/Delhi/13.07.2020

(V)


e-FIR No. 003996/2020 ^{20/8}
PS Ranjit Nagar
State Vs. Javed
U/s 379/411 IPC

13.07.2020

Bail Bond after verification in aforesaid case filed.

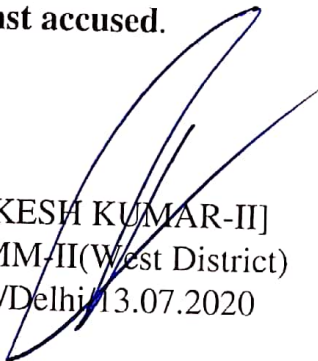
Present: Ld. APP for the State

Surety Mohd. Shazad alongwith Ld. Counsel Sh. Jitender
Sharma

Bail Bond furnished and accepted.

Original RC is also taken on record. Robkar be issued.

Release warrants be issued against accused.


[RAKESH KUMAR-II]
Duty MM-II(West District)
THC/Delhi/13.07.2020

(2)

e-FIR No. 007392/2020
PS Hari Nagar

13.07.2020

This is an application for release of vehicle bearing No. PB10EH-0088. on superdari.

Present: Ld. APP for the State
Applicant / Attorney holder Sh. Ashpreet Singh in person
As per reply filed by IO, State has no objection for releasing the vehicle.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014**, the vehicle in question bearing registration number **PB10EH-0088** be released to the applicant on furnishing **Indemnity Bond in the sum of Rs.5,00,000/-**. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet.

Copy of this order be given dasti to applicant.

Copy of this order be sent to the SHO concerned for compliance.

Ashpreet Singh

[RAKESH KUMAR-II]
Duty MM-II (West District)
THC/Delhi/13.07.2020

FIR No. 138/2020
PS Punjabi Bagh

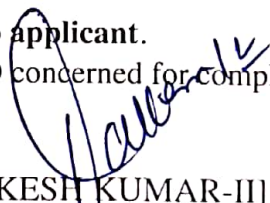
13.07.2020

This is an application for release of vehicle bearing registration No. DL8SBW-5824.

Present: Ld. APP for the State
Applicant / registered owner absent.
Ld. Counsel Sh. Rajiv Kumar Jha on behalf of applicant.
As per reply filed by IO, State has no objection for releasing the vehicle.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014**, the vehicle in question bearing registration number **DL8SBW-5824** be released to the applicant / registered owner on furnishing **Indemnity Bond in the sum of Rs.20,000/-**. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet.

Copy of this order be given dasti to applicant.
Copy of this order be sent to the SHO concerned for compliance.


[RAKESH KUMAR-II]
Duty MM-II (West District)
THC/Delhi/13.07.2020

*Received
order
Adv. Prashant
12-07-2020*

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FIR No. Not known
PS Punjabi Bagh
State Vs. Kamalshree Kant
U/s Not known

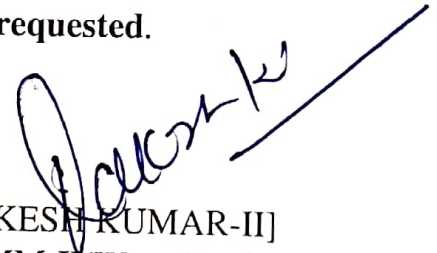
13.07.2020

This is an application for status report on behalf of applicant for calling report regarding any FIR.

Present: Ld. APP for the State
Ld. Counsel Sh. Pradeep Kumar for applicant
Submissions heard.

Ld. Counsel for applicant has not brought to the attention of the Court no such provision which authorize the applicant to file application before this Court regarding knowing status of FIR if any filed against him by police officials and report to be sought by Court regarding pendency of any criminal case against the applicant. Therefore application stands dismissed.

Copy of order be given dasti, as requested.



[RAKESH KUMAR-II]
Duty MM-II(West District)
THC/Delhi/13.07.2020

Received copy
Pradeep Kumar
(Adv)

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FIR No. 478/2020
PS Moti Nagar

13.07.2020

This is an application for release of vehicle bearing No. HR77B-6200 on superdari.

Present: Ld. APP for the State
Applicant / accused Sonu S/o Sh. Ram Niwas alongwith Ld.
Counsel Sh. Pawan Sharma

As per reply filed by IO, State has no objection for releasing the vehicle.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014**, the vehicle in question bearing registration number **HR77B-6200** be released to the applicant on furnishing **Indemnity Bond in the sum of Rs.3,00,000/-**. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet.

Copy of this order be given dasti to applicant.

Copy of this order be sent to the SHO concerned for compliance.

[RAKESH KUMAR-II]
Duty MM-II(West District)
THC/Delhi/13.07.2020

Sonu

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FIR No. 79/08
PS Anand Parbat
State Vs. Sameer @ Guddu
U/s 392/411/34 IPC

13.07.2020

This is an application on behalf of Surety Mohd. Rais for depositing surety amount in Court and release of scooty No. DL8SCT-6377.

Present: Ld. APP for the State
Surety Mohd. Rais in person with Ld. Counsel
Submissions heard.

Considering the submission of surety that he is unable to produce accused and his request to deposit surety amount of Rs.10,000/- is allowed to deposit amount of Rs.10,000/- in Court. Surety amount of Rs.10,000/- deposited in the Court. Surety Mohd. Rais stands discharged. Scooty bearing No. DL8SCT-6377 of surety Mohd. Rais be released by concerned IO / SHO.

Copy of this order be given dasti to the applicant.

Rakesh Kumar
[RAKESH KUMAR-II]
Duty MM-II(West District)
THC/Delhi/13.07.2020

Copy received
AKH
13/7/20

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FIR No. 298/19
PS Moti Nagar
State Vs. Mithun
U/s 12/9/55 Gambling Act

13.07.2020

Chargesheet u/s 12/9/55 The Public Gambling Act filed.

Present: Ld. APP for the State
IO HC Subhash Chand in person

Chargesheet be sent to concerned Court for 15.07.2020.

[RAKESH KUMAR-II]
Duty MM-II(West District)
THC/Delhi/13.07.2020

(RK)

**FIR No. 23/2020
PS Hari Nagar
U/s 25 Arms Act**

13.07.2020

**Bail Bond furnished on behalf of accused Anand @
Mundi.**

Present: Ld. APP for the State

Ld. Counsel Sh. Nitin Arora for accused

Ld. Counsel furnished Bail Bond on behalf of accused Anand @ Mundi. He also filed copy of the order of concerned Court of Ld. MM Ms. Babita Puniya dated 14.01.2020 containing the fact that accused in case FIR No. 23/2020 was admitted to bail on furnishing Bail Bond in sum of Rs.10,000/- with one surety in like amount. However, name of accused is nowhere mentioned in aforesaid order. Therefore, this Court is unable to accept the Bail Bond. Ld. Counsel for aforesaid accused Anand @ Mundi is advised to file aforesaid application before concerned Court of Ld. MM. Aforesaid Bail Bond is not accepted by this Court for the reason that Court is unable to appreciate whether accused Anand @ Mundi was granted bail as his name is not mentioned in the copy of bail order furnished by Ld. Counsel.

At this stage, Ld. Counsel submitted that another copy which is furnished by him of order dated 10.07.2020 contained the name of accused Anand @ Mundi and Court has given reference regarding order of 14.01.2020.

So far as aforesaid submission is concerned, Court is of view

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that original order containing bail has not mentioned the name of accused and even counsel appeared today is different from the counsel who had appeared earlier when bail was granted in case FIR No. 23/2020 vide order dated 14.01.2020 (Perusal of copy of order dated 14.01.2020 shows that Ld. Counsel Sh. S.P.S. Chauhan was representing accused on that day). Therefore, considering totality of facts and circumstances, Court is unable to accept the Bail Bond for want of clarity. Therefore, Bail Bond furnished on behalf of accused is rejected for want of clarity regarding name of accused.

At request, copy of order be given dasti to the Ld.

Counsel.

Cyber Law
Q/A
13/7/20

[RAKESH KUMAR-II]
Duty MM-II (West District)
THC/Delhi/13.07.2020

2

FIR No. 429/2020
PS Ranhola

13.07.2020

This is an application on behalf of accused Ankit for interim bail.

Present: Ld. APP for the State

None on behalf of applicant.

Application is forwarded through concerned Jail Superintendent.

IO is directed to file reply of aforesaid bail application as well as status of accused i.e. whether accused is in JC in more than one cases, for 15.07.2020.

Copy of this order be sent to IO / SHO concerned through all modes preferably through electronic mode.

[RAKESH KUMAR-II]
Duty MM-II(West District)
THC/Delhi/13.07.2020

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FIR No. 338/2020
PS Mundka

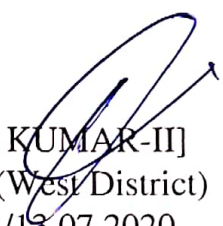
13.07.2020

Present: Ld. APP for the State

Reply of application not filed.

IO / SHO is directed to file reply of application for

15.07.2020.


[RAKESH KUMAR-II]
Duty MM-II(West District)
THC/Delhi/13.07.2020

(2)

FIR No. 345/2020
PS Mundka
State Vs. Parvin
U/s 33 Delhi Excise Act

13.07.2020

Present: Ld. APP for the State
None for applicant.
Report not filed by IO of bail application.
Let report be called from IO / SHO for 15.07.2020.

[RAKESH KUMAR-II]
Duty MM-II(West District)
THC/Delhi/13.07.2020

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**FIR No. 0350/2020
PS Mundka
State Vs. Sabir
U/s 379/411 IPC**

13.07.2020

**This is an application for bail u/s 437 CrPC moved on
behalf of accused Sabir.**

Present: Ld. APP for the State

Reply of bail application not filed.

IO / SHO is directed to file reply of bail application for

15.07.2020.

[RAKESH KUMAR-II]
Duty MM-II(West District)
THC/Delhi/13.07.2020

(2)

**FIR No. 7983/19
PS Mundka
State Vs. Manish
U/s 379/411 IPC**

13.07.2020

Present: Ld. APP for the State

Release warrants issued against accused Manish received back under signature of Deputy Superintendent, Jail No. 8, 9 Tihar with report that address of accused on release warrant and on custody warrant is different. It is further contained on report on release warrant that father's name of accused is also different in custody as well as release warrant. Report is filed under signature of aforesaid Deputy Superintendent that address of accused is mentioned as House No. C-96, Sainik Enclave, Jharoda Kalan, Delhi on custody warrant whereas address of accused on release warrant is mentioned as Plot No. 96, Sainik Enclave, Part-III, Jharoda Kalan, South West, Delhi. It is further contained in aforesaid report that father of accused Manish is mentioned as Satbir Singh on custody warrant, however, father of accused is mentioned as Ramphal on release warrant. Clarification is sought by concerned Jail Superintendent. Considering aforesaid anomaly, let notice be issued to IO to file reply regarding address as well as complete details of accused including father's name of accused for 14.07.2020.

Ahlmad is directed to send copy of order to the IO / SHO concerned through all means including electronic modes.

[RAKESH KUMAR-II]
Duty MM-II (West District)
THC/Delhi/13.07.2020

18/7/20
12/7/20

(2)

FIR No. 13665/2020
PS Mundka

13.07.2020

Present: Ld. APP for the State

None for applicant.

IO / SHO is directed to file reply of interim bail application
filed on behalf of applicant, for 15.07.2020.

[RAKESH KUMAR-II]
Duty MM-II (West District)
THC/Delhi/13.07.2020

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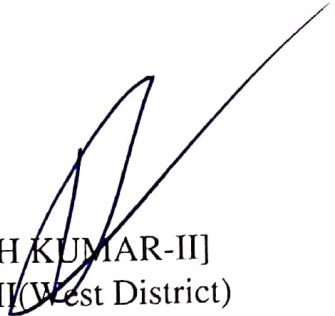
FIR No. 231/14
PS Patel Nagar

13.07.2020

Present: Ld. APP for the State

None for applicant.

Put up on 15.07.2020.


[RAKESH KUMAR-II]
Duty MM-II(West District)
THC/Delhi/13.07.2020

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FIR No. 012687/2020
PS Crime Branch.

13.07.2020

Present: Ld. APP for the State

None for applicant.

Put up on 15.07.2020.

[RAKESH KUMAR-II]
Duty MM-II (West District)
THC/Delhi/13.07.2020

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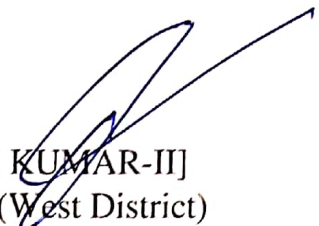
FIR No. 77/2020
PS Moti Nagar

13.07.2020

Present: Ld. APP for the State

Reply of application not filed.

IO / SHO is directed to file reply of application for
15.07.2020.


[RAKESH KUMAR-II]
Duty MM-II(West District)
THC/Delhi/13.07.2020

①

FIR No. 28337/2020
PS Hari Nagar

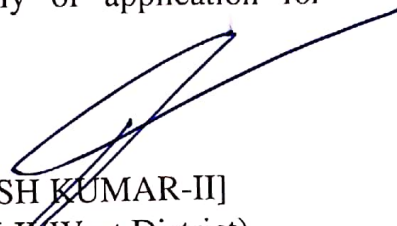
13.07.2020

Present: Ld. APP for the State

Reply of application not filed.

IO / SHO is directed to file reply of application for

15.07.2020.


[RAKESH KUMAR-II]
Duty MM-H (West District)
THC/Delhi/13.07.2020

(2)

FIR No. 313/2020
PS Mundka

13.07.2020

Present: Ld. APP for the State

None for applicant.

Put up on 16.07.2020.

[RAKESH KUMAR-II]
Duty MM-II(West District)
THC/Delhi/13.07.2020

(3)

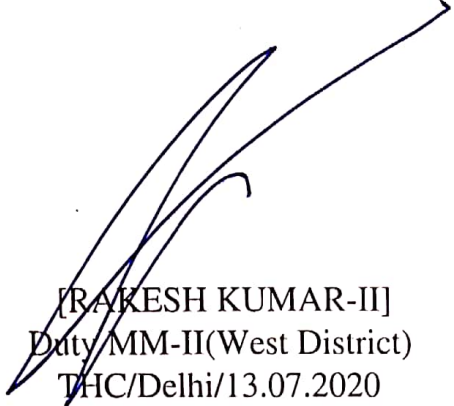
FIR No. 191/2020
PS Punjabi Bagh

13.07.2020

Present: Ld. APP for the State

None for applicant.

Put up on 16.07.2020.



[RAKESH KUMAR-II]
Duty MM-II(West District)
THC/Delhi/13.07.2020



FIR No. 604/2020
PS Ranhola
State Vs. Anil Kumar
U/s 25/54/59 Arms Act

13.07.2020

This is an application for bail on behalf of accused Anil Kumar.

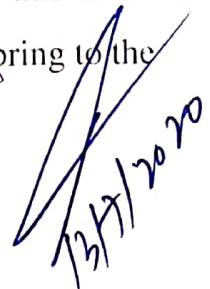
Present: Ld. APP for the State
Ld. Counsel Sh. Dilip Kumar Mishra for applicant /
accused Anil Kumar.

Reply of bail application not filed by the IO.

Perusal of application filed in Court shows that Court has sought reply of bail application for 10.07.2020. On 10.07.2020, reply was not filed and Court had directed for filing of reply on 13.07.2020. Today also reply not filed by the IO. Ld. Counsel for applicant submitted that IO is aware about the application and he had himself supplied copy of bail application to the IO, despite that IO is not filing reply of bail application deliberately.

Submissions heard.

Let reply of aforesaid bail application be called. IO is directed to file reply of bail application for 15.07.2020. Naib Court of this Court is directed to send aforesaid order alongwith copy of bail application on whatsapp number of IO / SHO of concerned police station for filing of reply of bail application. On request, copy of this order be also given dasti to Ld. Counsel for applicant so that he can bring to the


13/7/2020

(1)

notice of the IO directions of this Court regarding filing of reply of the bail application. **Ahlmad of this Court is also directed to send the copy of this order to IO / SHO adopting all modes including Nazarat Branch.**

Put up for reply of bail application on 15.07.2020.

copy received
D.K. Mishra, D.O.
D-162 F/103
MOB. 9818385241

Received copy of order
Ari KJ
13/7

[RAKESH KUMAR-II]
Duty MM-II(West District)
THC/Delhi/13.07.2020

FIR No. 617/2020
PS Punjabi Bagh

13.07.2020

This is a bail application on behalf of applicant Dev Kumar.

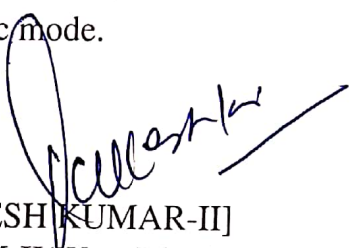
Present: Ld. APP for the State

Ld. Counsel Sh. Nitin Gupta appeared through Cisco Webex.

Reply of bail application not filed.

Put up for reply of bail application on 14.07.2020.

Copy of this order be sent to IO / SHO for reply of bail application through all modes including electronic mode.


[RAKESH KUMAR-II]
Duty MM-II(West District)
THC/Delhi/13.07.2020

②

**FIR No. 1040/14
PS Hari Nagar
State Vs. Sandeep @ Kalia
U/s 356/379/34 IPC**

13.07.2020

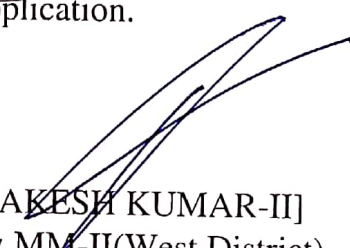
**This is an application for seeking permission for
furnishing personal bond before Superintendent of Jail
No. 1 on behalf of accused Sagar.**

Present: Ld. APP for the State

None for applicant.

Bail order not filed along with application.

Put up on 14.07.2020.


[RAKESH KUMAR-II]
Duty MM-II(West District)
THC/Delhi/13.07.2020

①

FIR No. 313/2020
PS Kirti Nagar

13.07.2020

Present: Ld. APP for the State

Ld. Counsel Sh. Vaibhav Kumar joined through Cisco Webex.

This is an application for seeking status report from Tihar Jail Superintendent for not releasing applicant / accused Nikhil Kumar by stating that accused was granted bail on 08.07.2020 despite that accused was not released.

Report of Superintendent not filed.

Concerned Jail Superintendent is directed to file report for

14.07.2020.

[RAKESH KUMAR-II]
Duty MM-II (West District)
THC/Delhi/13.07.2020

①

FIR No. 013118/2020
PS Ranhola
State Vs. Akash
U/s 379/411/34 IPC

13.07.2020

This is an application u/s 437 CrPC for bail on behalf of applicant / accused Akash.

Present: Ld. APP for the State

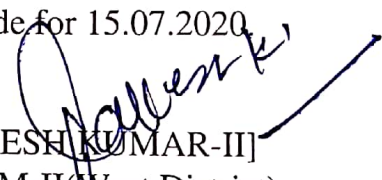
Ld. Counsel Sh. Sujata Ray for the accused joined through Cisco Webex.

Reply of bail application not filed.

IO / SHO is directed to file reply of bail application for

15.07.2020.

Copy of this order alongwith bail application be sent to IO / SHO through all modes including electronic mode for 15.07.2020.

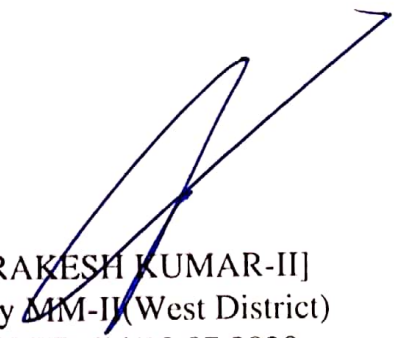

[RAKESH KUMAR-II]
Duty MM-II(West District)
THC/Delhi/13.07.2020

FIR No. 016157/19
PS Mundka

13.07.2020

This is an application for release of vehicle No. HR14M-6449.

Present: Ld. APP for the State
Applicant is absent
Put up on 16.07.2020.


[RAKESH KUMAR-II]
Duty MM-II (West District)
THC/Delhi/13.07.2020

(V)

Challan No. DL18278200323163130

Circle: MTC

13.07.2020

This is an application for release of vehicle No. DL8ER-3249.

Present: Ld. APP for the State

Reply of superdari application filed on behalf of concerned Traffic Inspector.

Applicant is absent.

Put up on 16.07.2020.

[RAKESH/KUMAR-II]
Duty MM-II(West District)
THC/Delhi/13.07.2020

①

e-FIR No. 004141/2020
PS Hari Nagar
State Vs. Ritesh Kumar
U/s 379 IPC

13.07.2020

**This is an application for bail on behalf of applicant /
accused Ritesh Kumar.**

Present: Ld. APP for the State
None for the applicant.
Reply not filed by IO.

IO / SHO is directed to file reply on bail application, for

16.07.2020.

Copy of bail application be sent to IO / SHO through all
modes, including electronic mode.

[RAKESH KUMAR-II]
Duty MM-II (West District)
THC/Delhi/13.07.2020

